

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 824/91.

Dt. of Decision : 12-9-91.

1. Syed Abdul Hameed
2. Md. Abid Hussain

.. Applicants.

vs

1. The General Manager,
Ordnance Factory Project,
Yeddumailaram, Medak Dist.
A.P. PIN : 502 205.

.. Respondent.

Counsel for the Applicants : Mr. Meherchand Nori

Counsel for the Respondent : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDG.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

DA 824/91.

Dt. of Order: 12-9-94.

(Order passed by Hon'ble Shri A.V.Haridasan,
Member (J)).

* * *

The applicants 1 and 2 were Sl.Nos.13 and 11 respectively in the panel drawn up for appointment to the post of Canteen Vendors in the year 1985. When appointments were made to the post of Canteen Vendors dis-regarding the existing panel, 5 persons, who were included in the panel filed DA 767/89 challenging the letter No.09122/Admin/DFPM dt.6-4-89 of the Respondents addressed to the District Employment Officer, Sangareddy, and the above application was disposed of on 21-12-89 directing the Respondents to make appointments to the post of Canteen Vendors from the panel drawn up in the year 1985 and not to make any appointment out side the panel
~~xxx xxx xx xxxx xxx xxxx xxxxxx~~ till the panel is exhausted. Though the applicants were not parties to the above Original Application, as their names figured at Sl.No.13 and 11 in the Original panel, the applicants have filed the present D.A. to direct the Respondents to appoint the applicants in the post of Canteen Vendors or any alternative post as per their qualifications and eligibility etc.,.

Copy to:-

1. The General Manager, Ordnance Factory Project, Yeddumailaram, Medak District, A.P.-205.
2. One copy to Sri. Maharchand Noori, advocate, CAT, Hyd.
3. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

*4th page
for 21/10/07
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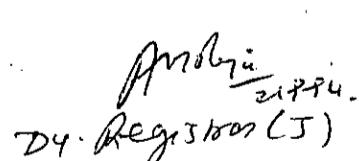
2. In the reply statement, the Respondents have inter alia stated that in accordance with the directions contained in OA 767/89, the administration has kept the panel alive and the case of the applicants would be considered for appointment in their turn as and when vacancies arise. The claim of the applicants is for a direction to the Respondents to appoint them in any suitable post other than canteen vendor cannot be accepted for the reason that they have been selected for appointment to the post of Canteen Vendors only. In the light of what is stated by the Respondents in their counter that the applicants would be appointed as Canteen Vendors in their turn as and when vacancies would arise, there is no controversy between the parties to be further adjudicated. In the result, the application is disposed of with the direction to the Respondents to consider the appointment of applicants as Canteen Vendors in their turn as and when vacancies arise. No order as to costs.


(A.B.GORTHI)
Member (A)


(A.V.HARIDASAN)
Member (J)

Dt. 12th September, 1994.
Dictated in Open Court.

av1/


D.Y. Registrar (J)

contd. - 41 -

3rd P
No

OA 824/91

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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 12/9/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

O.A.No.

824/91

T.A.No.

(W.P.No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

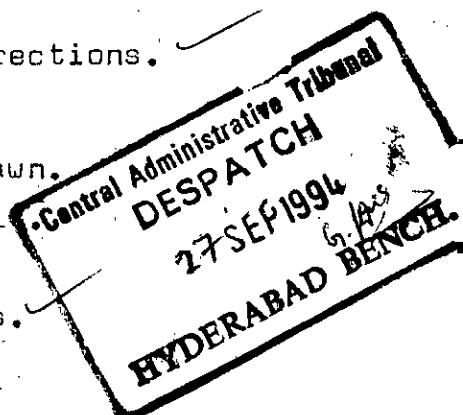
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



YLKR

Per 21/10/94.